

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-99/ND/2018

In the matter of
Energy Efficiency Services Ltd.
V
IAP Co. (P) Limited

....PETITIONER

... RESPONDENT

SECTION :
Under Section 9 of IBC, 2016

Order delivered on 31.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Pawan Sharma, Advocate
Ms. Arpita Yadav, Advocate

For the Respondent/Corporate Debtor : Ms. Garima Sharma, Advocate

ORDER

Learned Counsel for the petitioner is present. Upon service of an advance copy of the application on the Corporate Debtor, it is being represented by the Ld. Counsel, who appears on behalf of the Corporate Debtor and based on representation, 10 days time is granted to the Corporate Debtor to file reply with an advance copy of the same to be made available to the petitioner and the petitioner to file rejoinder, if any, within a period of 7 days thereafter.

List on 20.2.2018.

-S-d-11
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
31.1.2018